policy for the administration of prisons. This Committee has been set up to undertake a thorough probe into the functioning of prisons and to suggest measures as are considered necessary to bring about improvements. Also, Sir, at the first instance, the Committee has taken up the problems of Tihar Central Jail and a report has been submitted as an interim report with particular reference to the Tihar Jail.

श्री डी० पी० यादव : क्या माननीय मंत्री जी बतायेंगे कि जेल में जो खाद्य सामग्री खरीदी जाती है वह किस भाव खरीदी जाती है ? इस संबंध में मैं एक उदाहरण बिहार का देना चाहता हूं । बिहार की जेलों में दूध 70 पैसे प्रति किलो खरीदा जाता है । क्या मंत्री जी बतायेंगे कि 70 प्रति किलो खरीदा हुआ दूध, दूध होता है या पानी ?

अध्यक्ष महोदय । आप तो तिहाड़ से बिहार पहुंच गये ।

श्री डी० पी० यादव : वहां पर दूध क्या भाव खरीदा जा रहा है, कम से कम यही बता दें ।

अध्यक्ष महोय : तिहार और बिहार में "रे" तो आखिर में आता है ।

श्री डी० पी० यादव : बिहार से तिहाड़ तक एक ही हालत हो रही है ।

Deaths of undertrial prisoners in States

\+

*188. SHRI RAJESH KUMAR SINGH:

SHRI GHULAM RASOOL KOCHACK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many State Governments do not take care of the undertrials in their States;

(b) if so, whether the Centre has shown and expressed its concern over the increasing number of deaths of undertrial prisoners;

(c) whether Government had asked the State Governments to forward the list of undertrials who died between January, 1981 and May, 1982 in the States;

(d) if so, whether complete lists from all the State Governments have been received with full details of reasons; and

(e) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (e). A statement giving the requisite information is attached.

Statement

(a) The subject 'Prisons" is included in the State List. Maintenance of prisoners is, therefore, the responsibility of the States/Union Territories and there is no reason to believe that they do not take care of them.

(b) Government of India do not have information to show that the number of deaths of undertrial prisoners is increasing.

(c) Yes, Sir. The information was called for from States/Union Territories for the period from January, 1981 to March, 1982.

(d) No, Sir. The information is still awaited from 7 States and one Union Territory viz. Bihar, Jammu and Kashmir, Karnataka, Maharashtra, Madhya Pradesh, Meghalaya, Punjab and Mizoram.

(d) The State Governments and Union Territory Administrations follow the procedures prescribed in their respective Jail Manuals with regard to death of prisoners in different circumstances.

श्री राजेश कुमार सिंह : अध्यक्ष महोदय, मंत्री महोदय ने कल ही यह सूचना दी है कि:–

"Information was called for from States/Union Territories for the period from January, 1981 to March, 1982."

यह सूचना शायद कल ही राज्य सभा में दी गई है, लेकिन पता नहीं क्यों लोकसभा से कुछ नाराज से लग रहे हैं। उन्होंने यह बताने का कष्ट नहीं किया कि अण्डर ट्रायल प्रीज़नर कितने लोगों की डेथ हुई है। इन्होंने अखबारों में 137 अण्डर ट्रायल डैथ एडमिटेड है, लेकिन इनके ही ब्यान में इन्होंने एक बात भी नहीं कही—

"The details showing the number of undertrial prisoners who died in jails during the period January 1, 1981 to March 31, 1982, are here. The number was 7 for Andhra Pradesh. All the details are there. If you want I can give the circumstances of deaths and all that. In the case of Andhra Pradesh the number of death is 7; then, bullet injuries during the course of b id to kill and caught-1; other reasons—2. In Assam, there are 16 deaths;....."

पता नहीं यह क्यों नहीं कहना चाहते हैं और सदन में कह दिया कि हम मंगा रहे हैं। यदि राज्य सरकारों से सूचना नहीं आई है, तो मंगानी चाहिए और फीगर्स देनी चाहिए कि किस हालत में मृत्यू हुई। कल ही ईन्होंने कहा है कि अण्डर ट्रायल सबूत के अभाव में इतनी लम्बी अवधि तक रहते हैं और उसके साथ भी अच्छा वर्ताव नहीं होता है, वे ग़रीब हैं, निर्धन हैं। इसलिए मैं जानना चाहता हूं कि किस हालत में मृत्यू हुई और उसकी सूचना आप को प्राप्त हुई है या नहीं हुई है? कब तक हो जाएगी और क्या आप उसको सदन में रखने का कष्ट करेंगे?

SHRI NIHAR RANJAN LASKAR: Sir, I did say in Rajya Sabha that Government of India is concerned about the number of undertrial prisoners in different jails in the country. As regards the figures as on 30.6.1981 there were 93,311 undertrials prisoners in different jails in our country. So fa as reports are available with us about 137 under-trial prisoners died between the period January 1981 to March 31, 1982.

श्री राजेश कुमार सिंह : अध्यक्ष महोदय, क्या अण्डर-ट्रायल प्रीज़नर की अवधि और इनके रख-रखान के बारे में सुप्रीम कोर्ट के कोई निर्देश हैं? क्या सरकार ने उस पर अमल किया है या नहीं किया है और यदि नहीं किया है, तो क्यों नहीं किया है? मैं यह भी जानना चाहता हूं कि जेल में अन्धे और पागल कितने लोग हैं?

SHRI NIHAR RANJAN LASKAR: There are a number of such cases in different jails but that figure is not available with me at the moment. If you give a separate notice then I will furnish the same. We have already referred the matter to different State Governments to implement Supreme Court's decisions and they are implementing it.

श्री राम विलास पासवान : अध्यक्ष महोदय, मैंने इसी सदन में 28 नवम्बर, 1981 को पूरे उदाहरण के साथ कि मुजफ्फरपुर में जहां कैदियों से डकैतियां करवाई जाती हैं और रात को छोटे-छोटे बच्चों के साथ बलात्कार किया जाता है और कैदियों को मारते-मारते मार दिया जाता है–इन सारी घटनाओं के संबंध में मामला उठाया था और माननीय मंत्री महोदय से प्रश्न भी पूछा था। इन्होंने कहा था कि रिपोर्ट मंगा रहे हैं। पुनः मैंने इसी सवाल को लेकर 24 मार्च 1982 को फिर यह मामला इसी सदन में उठाया था और उस समय मंत्री

महोदय ने कहा था कि स्पीकर महोदय ने जो शिकायत की थी, उसके बारे में अभी तक स्टेट गवर्नमेंट से कोई रिपोर्ट मुझ को नहीं आई है। मैं गृह मंत्री जी से पूछना चाहता हूं– क्या उक्त जेल के संबंध में, जिस के बारे में मैंने आप को पुस्तिका भी दे दी है, क्या उस मुज़फ्फरपुर केन्द्रीय कारा के संबंध में कोई रिपोर्ट सरकार को प्राप्त हुई है ? यदि हुई तो तत्संबंधी ब्यौरा क्या है ?

SHRI NIHAR RANJAN LASKAR: Sir, this question is in general form as to the number of deaths of under-trial prisoners in different jails. We have given all the details. About the particular instance he has to give me a separate notice.

श्री राम विलास पासवान : अध्यक्ष महोदय....

अध्यक्ष महोदय : आप लिख कर भेज दीजिये, मैं जवाब दिलवा दूंगा।

श्री राम विलास पासवान : मैंने इसी सदन में इस मामले को 24 नवम्बर को नियम 377 के तेहत उठाया था। उस के बाद इस मामले को 24 मार्च को उठाया था....

अध्यक्ष महोदय : आप को जवाब दिलवा देंगे, आप मुझे लिख कर दे दीजियेगा।

श्री राम विलास पासवान : मैंने तो दिया हुआ है, 377 के तेहत पढ़ा हुआ है।

SHRI NIHAR RANJAN LASKAR: The Chief Minister of Bihar has been reminded twice; we are yet to receive the information.

श्री राम विलास पासवान : अब तो इस में सप्लीमेंट्री उठता है—मंत्री महोदय को जानकारी है कि इन्होंने दो बार चीफ मिनिस्टर को लिखा है। मैं मंत्री महोदय से पूछना चाहता हूं कि चीफ मिनिस्टर का क्या जवाब आया ?

अध्यक्ष महोदय : वह कह रहे हैं कि जवाब नहीं आया।

...(**व्यवधान**)...

श्री राम विलास पासवान : चीफ मिनिस्टर तो**

MR. SPEAKER: No, it is not allowed. I don't allow this thing. You write to me.

आप की बात मैंने सुन ली है, आप को जवाब दिलवा दूंगा।

श्री राम विलास पासवान : एक क्वेश्चन के ऊपर इतना पैसा खर्च होता है...

श्री मूल चन्द डागा : अध्यक्ष महोदय, प्रश्न बड़ा साफ था—क्या सरकार ने राज्य सरकारों से जनवरी, 1981 से मई, 1982 के बीच मरने वाले विचाराधीन बन्दियों की सूची मांगी है ? आप कृपा कर यह बताइये कि आप ने कौन-कौन सी राज्य सरकारों को लिखा है, किस-किस राज्य सरकार ने क्या-क्या कारण दिये हैं, उन के मरने के क्या कारण बतलाये हैं, किस राज्य सरकार ने क्या जवाब दिया है तथा पत्र कब लिखा गया और जवाब कब आया ?

अध्यक्ष महोदय : यह सवाल है या किताब है ? यह लिख कर आना चाहिए था।

** Not recorded.

SHRI NIHAR RANJAN LASKAR: I have already said that there are so many reports which are available. Some of the State Governments have already given their reports We are awaiting reports from the other States.

SHRI MOOL CHAND DAGA: I don't want this answer; I asked you a specific question. When have you written to the State Governments? What reply have you got? That I want from you.

SHRI NIHAR RANJAN LASKAR: May I answer the question? On that point I have already answered that between January, 1981 to March 31, 1982 there are deaths of 137 undertrial prisoners. Not all the States have given us their reports. 8 or 9 States are yet to give us their reports.

THE MINISTER OF DEFENCE AND HOME AFFAIRS (SHRI R. VENKATARAMAN): I will give the answer to the specific question put by him. Andhra Pradesh, Assam, Gujarat, Kerala, Manipur, Orissa, Rajasthan, Sikkim, Tamil Nadu, U.P., West Bengal and Delhi have given us their figures. Some of the other States have not given. We are trying to get these figures from them.

MR. SPEAKER: Next question. Shri Sajjan Kumar. Absent. Shri Uttambhai H. Patel. Absent.

DR. SUBRAMANIAM SWAMY: I rise on a point of order under Rule 49. You did not allow Calling Attention on the ground that you have admitted a Question. Now, here what has happened in this. Two persons who have tabled these Questions are from the ruling party and they have not turned up today. It is a very important question; it is exercising all Armymen throughout the country.

MR. SPEAKER: I have allowed five questions.

DR. SUBRAMANIAM SWAMY: But on this you may please allow a Calling Attention.

MR. SPEAKER: You can give notice even for Half-an-hour discussion.

DR. SUBRAMANIIAM SWAMY: You will view that sympathetically I think.

MR. SPEAKER: I always have sympathy for you. If any Member brings anything to my notice it is always sympathetically considered.

Decovering of covered Establishments by Regional Provident Fund Commissioner, Patna

190. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR be pleased to lay a statement showing:

(a) whether the Regional Provident Fund Commissioner, Patna, (Bihar) has diecovered the covered establishments; and

(b) if so, what are the details thereof since July, 1980 and what action has been taken against the erring officials?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) Yes, Sir.

(b) The Employees' Provident Fund authorities have reported that five establishments, named below have been decovered since July, 1980 to 30-6-82 by the Regional Provident Fund Commissioner, Bihar in the course of proceedings under Section 7A of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—

1. M/s. Zila Parishad Press, Dhanbad.

2. M/s. Annapurna Hotel & Restaurant, Chaibasa.

3. M/s. Ahmedia Hotel, Patna.

4. M/s. Mineral Industries, Daltonganj.

5. M/s. Bihar Bengal Tea Co., Patna.

The Regional Provident Fund Commissioner had decovered the above mentioned establishments in accord-